

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-15563-JK (LD ) of 2024**

**DATED:- 09 - 09 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated 09.09.2024

No:- LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer

*Jm*

*Reyaz Ali Bhat*  
09.09.24

**Annexure to the Government Order No.15563-JK(LD) of 2024 dated 09.09.2024**

S.No	Title of the Case	(OIC)
1	CRM(M) No. 224/2023 titled Ankit Kumar Bhardwaj V/S Union Territory of Jammu and Kashmir and others	<b>Shri Pankaj Malhotra, Assistant Drugs Controller,</b>
2	WP(C) No. 1042/2024, CM No. 2629/2024 titled Jammu College of Physiotherapy Versus Union Territory of Jammu Kashmir and Others.	<b>Shri Waqar Talib, Under Secretary H&amp;ME Department,</b>
3	Civil Suit titled Dr Krishan Kumar Dogra Vs State	<b>Dr. Sanjay Sharma, Dy. Director (Dentistry) Health Services, Jammu</b>
4	CRM(M) No. 773/2023 titled Zydus Healthcare Ltd. V/S Union Territory of Jammu and Kashmir and others.	<b>Sh. Sanjeev Gupta, Assistant Drugs Controller</b>

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